IN THE NATIONAL COMPANY LAW TRIBUNAL BENGALURU BENCH

IA No.30/18

IN

CP No. 9/BB/2018

UNDER SECTION Rule 7(2) of IBC.

IN THE MATTER OF TALLAM SHILPA PRIVATE LIMITED AND REGISTRAR OF COMPANIES

Coram:

Hon'ble Shri.Ratakonda Murali, Member Judicial.

Hon'ble Dr. Ashok Kumar Mishra, Member Technical.

Order delivered on 19th February 2018

For the Petitioner:

K. Narendra, Advocate.

ORDER

PCS for petitioner is present. I.A. No.30/18 is taken up today for hearing.

Perused the I.A. filed in the petition filed under section 252 of Companies Act for amendment of the cause title of the petition. It is awed that the reasons stated in the prayer, that the application for amendment of the applicant/petitioner may be kindly allowed and the applicant may kindly be permitted to amend the title of the above-mentioned Petition accordingly.

Heard the PCS for petitioner. The Respondent has no objection for allowing IA 30/18. Hence, we allow the application permitting him to amend the cause title of the petition by mentioning RAMACHANDRA T RAJAN and SANDHYA RAMACHANDRA as members of the company in place of Directors of the company.

In the result I.A. No.30/2018 is allowed. Petitioner to make necessary amendments to cause

title of the Petition.

(ASHOK KUMAR MISHRA) MEMBER (TECHNICAL)

(RATAKONDA MURALI) MEMBER (JUDICIAL)